COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 253 of 2017 & IA NOS. 351 & 350 OF 2017

Dated: 20th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Punjab Energy Development Age Vs.	Appellan	t(s)	
Punjab State Electricity Regulatory Commission & Ors Respondent(s)			
Counsel for the Appellant(s)	:	Mr. Adiya Grover	
Counsel for the Respondent(s)	:	Mr. Sakesh Kumar Mr. CharnSinghal for R-1	
		Mr. Anand K. Ganesan Ms. Neha Garg Mr. Ashwin Ramanathan for R-2	
		Mr. Anurag Sharma Mr. Manish Kumar for R-3	

<u>ORDER</u>

IA No. 350 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Admit. Issue notice to the Respondents returnable on 22.11.2017. Mr. Sakesh Kumar takes notice on behalf of Respondent No.1 and Mr. Anand K. Ganesan takes notice on behalf of Respondent No.2 and Mr. Anurag Sharma takes notice on behalf of Respondent No.3 and they seek four weeks time to file reply. Dasti, in addition, is permitted.

List the matter on <u>22.11.2017</u>. In the meantime, learned counsel for the respondents may file reply on or before 23.10.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(I. J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/tpd